

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Excise Appeal No. 89742 of 2013

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APP/820/13-14
dated 04.09.2013 passed by the Commissioner of Central Excise
(Appeals), Nagpur)

M/s. IVRCL Infrastructure & Projects Ltd.Appellant
Plot no. A-34 MIDC Indl. Area,
Butibori, Nagpur

Vs.

Commissioner of Central Excise, NagpurRespondent
Telanghedi Road, Civil Lines
Post Box no. 81, Nagpur

APPEARANCE:

Shri P.V. Sadavarte, Advocate for the appellant
Shri Sunil Kumar Katiyar, AC(AR) for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/86200/2023

DATE OF HEARING: 17-08-2023
DATE OF DECISION : 17-08-2023

Per: Coram

Appellant had sought coverage under Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019. Learned Authorised
Representative submits that final discharge certificate has been issued

by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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